

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1182 OF 2019 IN**  
**APL NO. 276 OF 2019**

**Dated : 7<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Dhanalakshmisranivasan Sugars Private Limited** .... **Appellant(s)**  
**Versus**  
**Tamil Nadu Electricity Regulatory Commission & Anr.** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan  
Mr. Pawan Bhushan  
Ms. Hansa Kaul

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-2

**ORDER**

Reply/objections on the main appeal shall be filed within two weeks from today i.e. on or before 21.08.2019, after duly serving advance copy to the other side. Rejoinder, if any, shall be filed within two weeks thereafter, after duly serving copy to the other side.

List the matter on **26.09.2019**.

Interim order, if any, shall continue till next date of hearing.

**(S. D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*vt/pk*